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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P.No.228/97 in OA 584/94

New Delhi, this 16th day of December, 1997

Hon'ble Dr. Jose P. Verghese, VC(J)  
Hon'ble Shri S.P.Biswas, Member(A)

Shri M.N.Mishra  
La Bagh Mandir  
Azadpur, Delhi-35

.. Petitioner

(By Advocate Shri D.R. Gupta)

Vs.

1. Mrs. Satbir Sillas  
Director of Education  
Govt. of NCT of Delhi, Delhi

2. Shri Sat Pal  
Dy. Director of Education  
Model Town, Delhi .. Respondents

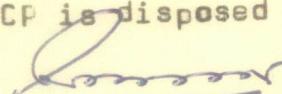
(By Advocate Shri Jog Singh, through proxy counsel  
Ms. Nutan Sharma)

ORDER (oral)

Hon'ble Dr. Jose P. Verghese

Respondents produced a copy of order dated 00.12.97 alongwith compliance affidavit and copy of the same has been given to the learned counsel for petitioner.

According to him, the said order is not in full compliance to our order as the order of regularisation has been passed after passing of our order. We have perused and we find that the order now passed is in specific compliance to our order. However, if any discrepancy is still there, petitioner is given liberty to approach the respondents with a representation. With this, the CP is disposed of and notice discharged.

  
(S.P.Biswas)  
Member(A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman(J)

/gtv/